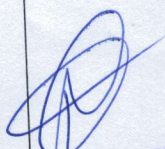


IN THE COURT OF J.M .1st CLASS DIBRUGARH

GR- 3543/2017

State- versus- Arun Baruah

No	Date	Order	Signature
	10.05.2021	<p>Case is fixed for judgment.</p> <p>Accused person namely, Sri Arun Baruah is present today. Judgment is ready and prepared in a separate sheet.</p> <p>After due appreciation of the entire evidence on records, judgment is pronounced in open Court by reading out the operative part of the same. Prosecution had failed to prove its case beyond all reasonable doubt. Accordingly, I held the accused Sri Arun Baruah is not guilty of the offence punishable under Sections 447 and 294 of IPC.</p> <p>Consequently, Sri Arun Baruah acquitted of the offence punishable under section 447 and 294 of IPC.</p> <p>Bail bond shall remain in force for another six months as required under section 437 (A) of Cr.P.C.</p> <p>Case is disposed of on contest.</p>	


Judicial Magistrate 1st Class
Dibrugarh